

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 531 OF 2003

THURSDAY, THIS THE 22ND DAY OF MAY, 2003

HON'BLE MR. S.K. AGARWAL, MEMBER (A)  
HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Hari son of Ramji Lal  
Resident of Railway Colony,  
age 50 years, Achhnera Police Station,  
Achhnera, Gangman District-Agra,  
Assistant Engineer, Bandikuie,  
Jaipur Division N.West Railway.

....Applicant

(By Advocate : Shri V.N. Dhavalikar)

V E R S U S

1. Union of India through its General Manager,  
North West Railway, Jaipur.
2. Senior Divisional Engineer (West)  
Jaipur Division, North West Railway,  
Jaipur.
3. Assistant Divisional Engineer,  
Bandiquie, North West Railway,  
Distt. Dosa, Rajasthan.
4. Railway Inspector Achhnera, Agra  
North West Railway,  
Agra. ....Respondents

(By Advocate : Shri A. K. Gaur)

O R D E R

By Hon'ble Mr. S.K. Agarwal, Member (A)

Applicant has filed this application seeking relief for issue of direction to the respondents that they should ~~be~~ give~~s~~ promotion to the applicant on the post of Trolleyman and further direct the respondents to cancel the order dated 31.03.2003 passed by Assistant Divisional Engineer, Bandi Kiae.

as alleged are

2. The facts of the case in brief that the applicant was appointed as a Gangman on 16.01.1981 under Senior Divisional,

Engineer (West) Jaipur North West Railway. He was promoted as a Trolleyman against the Supervisor Post of Gangman on 25.01.2003. However, he was transferred as a Gangman to Achhnera vide order dated 31.03.2003. The grievance of the applicant <sup>is</sup> that he has not been given any opportunity of hearing at the time of cancellation of his promotional post of trolley man which is illegal and against the natural justice.

3. On inquiry made from the applicant's counsel he states that no representation has been submitted by the applicant to the respondents against his transfer on promotion from Achhnera back to Bandi Kaie. Applicant's counsel has submitted that he would be satisfied if necessary directions are issued to the respondents authority for giving him the post of Trolley man back at Bandi Kaie. Since no representation has been filed by the applicant, we cannot interfere in the matter at this stage.

4. We have gone through all the facts of the case and considered the arguments given by the learned counsel for the applicant. In our view, to meet the ends of justice, it would be proper and appropriate to direct the applicant to make a detailed representation before the respondents against his transfer within a period of one month from the date of communication of this order and the same shall be disposed of by the respondents authorities within next 2 months by a well reasoned and speaking order.

5. With the above observations, O.A. is disposed of with no order as to costs.

  
Member (J)

Shukla/-

  
Member (A)